



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat
Jammu/Srinagar.

Notification
Jammu, the 20th of February, 2018

SRO 99 - In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri. Kaiser Ahmad, Bhawani (KAS) Assistant Commissioner, Revenue Kishtwar to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kishtwar and shall have all the powers of District Magistrate under the said Code

By order of the Government of Jammu and Kashmir

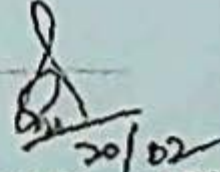
Sd/-
(Abdul Majid Bhat)
Secretary to Government.

NO: LD (P) 2007/1-Kishtwar

Dated: 20-02-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Kishtwar. This is with reference to his letter No. 381/DM/K dated 06-02-2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L, J& PA (w.7.s.c).


20/02
(Khurshid Ahmad Bhat)
Deputy Legal Remembrancer.